

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (C) No(s). 15331/2020**

(Arising out of impugned final judgment and order dated 29-05-2020 in WA No. 2128/2019 passed by the High Court Of M.p At Indore)

# SHRI GUJRATI SAMAJ

**Petitioner(s)**

## VERSUS

**THE STATE OF MADHYA PRADESH**

**Respondent (s)**

**(FOR ADMISSION and I.R. and IA No.131956/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.131955/2020-EXEMPTION FROM FILING O.T.)**

**Date :18-01-2021 This petition was called on for hearing today.**

**CORAM :**

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROY

**For Petitioner(s)**      **Mr. A.P. Dhamija, Adv.**  
                                  **Ms. Rashmi Singhania, AOR**  
                                  **Ms. Tanya Sharma, Adv.**

**For Respondent(s)**

**UPON** hearing the counsel the Court made the following  
**O R D E R**

There appears to be contrary views of the Madhya Pradesh High Court and the Chhattisgarh High Court on the issue as to whose liability would it be to pay gratuity in case of Government aided schools under the Payment of Gratuity Act, 1972. The view of the Chhattisgarh High Court has been placed on record at page 161.

**Issue notice.**

**Tag with SLP© No. 11446/2020.**

**(CHARANJEET KAUR)**  
**ASTT. REGISTRAR-cum-PS**

**(ANITA RANI AHUJA)**  
**ASSISTANT REGISTRAR**